

GSR. 74 dated the 9th January, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-3947/65].

(2) That they have brought the whole concept of constitutional government into contempt by—

- (a) putting party interest above national interest;
- (b) attempting to shield and exonerate those who are guilty of such abuse of power; and
- (c) their refusal to institute open judicial inquiry into the said abuse of power and corruption."

12.12 hrs.

MOTION OF NO-CONFIDENCE IN COUNCIL OF MINISTERS

Shri Surendranath Dwivedy (Kendrapara): I have given notice of a no-confidence motion, and according to the rules, it has to be taken up before the list of business is to be entered upon.

Shri Nath Pai (Rajapur): That rule is also here.

Mr. Speaker: The description there is not correct; the order in which it has to be taken up might be seen in the Directions, but I am going to correct those Directions also because they are a little confusing at present in that respect.

I have to inform the House that I have received four notices of motions of no-confidence in the Council of Ministers under rule 198.

The first notice is by Shri Surendranath Dwivedy. This motion reads as follows:

"This House expresses its want of confidence in the Council of Ministers."

The reasons are also given, and they are:

"(1) That they have failed to ensure the highest standards of public conduct by deliberate suppression of the abuse of power by persons in authority in the State of Orissa as well as in several other States; and

Those hon. Members who are in favour of leave being granted may kindly rise in their places—

I find that there are more than 50 Members who have risen. So, leave is granted. The House will be informed later of the actual day and the time that would be allotted for this. I shall announce it later.

Shri P. K. Deo (Kalahandi): I had also tabled a similar motion.

Shri H. N. Mukerjee (Calcutta Central): Some of the other notices of motions of no-confidence gave certain other grounds such as the detention of the Left Communists and the failure to stop the rise in prices and that kind of thing. I take it that the discussion would include whatever other grounds might be pressed against the Government for lack of confidence.

Mr. Speaker: The substantial motion is only this, namely:

"This House expresses its want of confidence in the Council of Ministers."

The reasons given by the Mover are only an indication of what he desires to press. Since leave has been granted for this motion, when the motion is discussed, every hon. Member is entitled to advance any grounds that he likes besides those that have been given in this particular notice.

Shri Ranga (Chittoor): May I make this request to you that you may kindly announce the names of the other hon. Members also who have given similar notices?

Mr. Speaker: That is not necessary. If this motion had fallen through, then I might have taken up the second one.

Shri Ranga: I am not asking that each one of them should be taken up. I only want that the House should be given this information at least that such and such hon. Members have given notice of these motions of no-confidence.

Mr. Speaker: I do not think that it is necessary or even desirable for me to do that.

Shri Surendranath Dwivedy: You may fix the time later, but can you not fix the date now, because the hon. Prime Minister is also here?

Mr. Speaker: I have to consult the hon. Prime Minister as well as the Opposition. Therefore, I shall consult and then announce.

Shri Hari Vishnu Kamath (Hoshangabad): Let it be as soon as possible.

Shri Surendranath Dwivedy: We want that it may be taken up before the general discussion on the general budget.

Mr. Speaker: The hon. Member may allow me some time to discuss this matter.

Shri Hari Vishnu Kamath: How can the Government proceed with business if the House votes no-confidence in the Government?

Mr. Speaker: We shall now take up the Railway Budget.....

Shri Nath Pai: I just want your guidance on one matter. I have given you a notice of my motion for papers.....

Mr. Speaker: Shri Nath Pai may kindly allow me to communicate my

decision to him later and not just now.

Shri Nath Pai: I have naturally been waiting. I had sent it to you on Saturday.

Mr. Speaker: The decision would be conveyed to him.

12.16 hrs.

RAILWAY BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: The House will now take up general discussion on the Railway Budget for 1965-66. Shri G. N. Dixit may now continue his speech.

Some hon. Members: When will the hon. Minister reply?

The Minister of Railways (Shri S. K. Patil): May I know how much time is still left for this discussion?

Mr. Speaker: The time available is 2 hours and 50 minutes. That means that we shall conclude this general discussion by 3 p.m.

Shri S. K. Patil: I might be called at about 2 p.m., that is, about an hour before the conclusion.

Mr. Speaker: I shall call the hon. Minister at 2.15 p.m.

श्री गो० ना० बीकित (इटावा)

अध्यक्ष महोदय, पार्लियामेंट के माननीय सदस्यों का जितना सम्पर्क रेलवेज से रहता है उतना और किसी केन्द्रीय विभाग से नहीं रहता, और वैसे भी अगर रेलवेज सफलता के साथ न चलें तो जहाँ एक ओर हमारी सुरक्षा को कठिनाई पहुंच सकती है वहाँ दूसरी ओर हमारे सामाजिक जीवन में भी संकट आ सकता है। इसलिये केन्द्र की जिम्मेदारियों में अगर कोई सबसे अधिक महत्वपूर्ण विषय है तो वह रेलवे का है। इसलिये मैं आपसे निवेदन करता हूँ, रेलवे मंत्री जी की सब से बड़ी जिम्मेदारी है देश को बनाने को।